

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.03.2021

NAME OF THE COMPANY: Sai Buildzone and Property Limited V/s ROC

SECTION OF THE COMPANIES ACT: 252(1) of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Krishna Agarwal	ADV.	I.T. Dept.	
2.	Tashof Guglani (P)	Adv.	Petitioner	
3.	Krishna Dev Vyas	Adv.		

**C APPEAL NO. 02/ALD/2021**

Sh. Divyansh Jaiswal, PCS proxy on behalf of Sh. Prashant Badola, PCS for the Appellant, Sh. Krishna Dev Vyas, Advocate for the ROC and Sh. Krishna Agarwal, Sr. Standing Counsel for the Income Tax Department are present.

Record shows that the reply of the Income Tax Department is on record, but no reply has been filed by the ROC till date, in spite of time being granted to the ROC.

As prayed, four weeks' further time is granted to the ROC for filing reply, thereafter, rejoinder, if any, may be filed within a week.

Accordingly, put on 30<sup>th</sup> April, 2021 before the Regular Court.

—Sd—

Dated : 24.03.2021

**JUSTICE RAJESH DAYAL KHARE**  
(MEMBER JUDICIAL)